

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

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Original Application No. 397/95
Transfer Application No.

Date of Decision : 19/06/1995

V.S.R.Murthy & Ors.

Petitioner

Shri.H.Y.Deo

Advocate for the
Petitioners

Versus

Union of India & Ors.

Respondents

Advocate for the
respondents

C O R A M :

The Hon'ble Shri Justice M.S.Deshpande, Vice Chairman

The Hon'ble Shri P.P. Srivastava, Member (A)

- (1) To be referred to the Reporter or not ?
- (2) Whether it needs to be circulated to other Benches of the Tribunal?


(M.S.DESHPANDE)
VICE-CHAIRMAN

J*

(3)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A. 397/95

V.S.R. Murthy & Ors. .. Applicants

Vs.

Union of India & Ors. .. Respondents

CORAM : 1.Hon'ble Shri. Justice M.S.Deshpande, Vice Chairman
2.Hon'ble Shri.P.P. Srivastava, Member (A)

Appearance

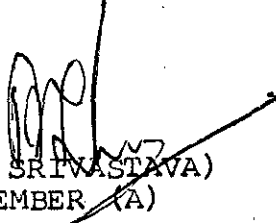
Shri. H.Y.Deo
Advocate
for the applicant.

ORAL JUDGMENT

DATED : 19/06/1995

(Per. Justice M.S.Deshpande, Vice Chairman)

Heard the learned counsel. Some individual representations have already been made prior to the issuance of the order dated 02nd September 1994 but since then the position has ~~been~~ changed because some of the applicants have already got their promotions and they want repatriation to the Circles to which they were originally drawn. Liberty to the applicants to make individual representations setting out the facts of each particular case within one month to the respondents. The respondents are directed to decide those representations within four weeks from the date of receipt of representations. Liberty to the applicants to approach this Tribunal if they are aggrieved of the orders passed on the representations. With this direction, the O.A is disposed of. M.P 333/95 for joint application allowed.


(P.P. SRIVASTAVA)
MEMBER (A)


(M.S. DESHPANDE)
VICE-CHAIRMAN